

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/82-ALC4/2010 MEETING DATE : 07.09.2010

The Meeting No.21/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 07.09.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

Shri Shaish Kumar, IA, DIPP

Shri Jasbir Singh, IA, Department of C&PC

Shri D.N. Mathur, Dy.I.A.

Shri Krishan Kumar, Dy. DGFT

Shri Shyam Lal, FTDO

The Committee took following decision s with reference to different agenda items:-

Case No. B-191	M/s Esteem Industries Pvt. Ltd.			
Norms Committee Meeting No. 23/11	F.No.01/82/50/00569/AM08/DES-III			
Meeting Date 07.09.2010	RLA F. No. 17/24/040/00117/AM08			
Adv. Lic. No.1710001672dated 20.06.2007				
Committee considered case as per agenda and based on written comments dt..03.09.2010 of Technical Authority in Deptt. of C&PCand in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product S-105 (Sodium salt of Sulfonatd Octyl Phenol Polyglycol ether 50%)	1 kg	1.	Ethylene Oxide	0.381kg
		2.	Para Octyl Phenol	0.071 kg
		3.	Sulfamic Acid	0.033 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-192	M/s FMC India Pvt. Ltd..
Norms Committee Meeting No. 23/11	F.No.01/82/50/0212/AM08/DES-III F.No.01/82/50/612/AM08/DES-III F.No.01/82/50/1173/AM08/DES-III

	F.No.01/82/50/1575/AM08/DES-III F.No.01/82/50/00777/AM09/DES-III
Meeting Date 07.09.2010	RLA F. No. 17/24/040/00820/AM08 RLA F. No. 17/24/040/00789/AM07 RLA F. No. 17/24/040/00433/AM08 RLA F. No. 17/24/040/00577/AM08 RLA F. No. 17/24/040/00193/AM09
Adv. Lic. No.0710056292 dt.07.03.08 Adv. Lic. No.0710056002 dt.22.02.08 Adv. Lic. No.0710053369 dt.14.09.07 Adv. Lic. No.0710054550 dt.16.11.07 Adv. Lic. No.0710058652 dt.20.07.08	
Committee considered case as per agenda and decided to call for Central Excise Certified production and consumption data from the firm and deferred the case for 02.11.10	

Case No. A-29	M/s Intas Pharma. Ltd.
Norms Committee Meeting No. 23/11	F.No.01/82/162/205/AM010/DES-III
Meeting Date 07.09.2010	RLA F. No. 08/24/040/00007/AM10
Adv. Lic. No.0810079232dated 09.04.10	
Committee deferred the case for 05.10.10.	

1

Case No.:198/24/83-ALC1/2007	Party Name:ORCHEM INDS.PVT LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/83/050/00166/AM06/	RLA File :09/24/040/00118/AM06/	Lic.No/Date:0910023440 07.07.2005	Defer Date:	
Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/45/2006/Ch.II dated 31.08.09& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Hydroxy Methyl Benzamide	1 kg	1.	Benzamide	0.990kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:27/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00534/AM09/	RLA File :05/24/040/00072/AM09/	Lic.No/Date:0510220394	Defer Date:

Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Granules 27.5% (Suspension Grade) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/159/2005-PI-III dated 08.04.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin (OR)	0.2777 kg/kg
			Its raw material as per SION A-2263 on pro-rata basis	
		2.	Carbopol	0.20 kg/kg
		3.	HPMC Phthalate	0.54 kg/kg

RA concerned may take further necessary action as per above decision of NC.

3

Case No.:9/18/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
HQ File :01/82/050/00762/AM09/	RLA File :05/24/040/00258/AM09/	Lic.No/Date:0510224080 18.07.2008	Defer Date:

Decision Committee in light of written comments forwarded by PI Division vide their U.O. dated 16.04.09 and in consultation with technical representatives present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cilastatin Sodium Acid	1kg.	1.	(S)-2,2-Dimethyl Cyclopropane Carboxamne	0.64 kg
		2.	1-BROMO-5-Chloropentane	1.90 kg
		3.	Acetone	3.00
		4.	Acetonitrile	2.97 kg.
		5.	Activated Carbon	0.100 kg.
		6.	Ethyl Aceto acetate	1.60 kg.

		7.	Isopropyl Alcohol	2.70 kg.
		8.	L-cystine HCL Monohydrate	0.69kg.
		9.	Methanol	37.00 kg.
		10.	Methylene Chloride	2.84 kg.
		11.	Sodium Hydroxide	1.62 kg.
		12.	Synthetic Absorbent Resin (Diaion – H P-20)	0.71 kg.
		13.	Toluene	8.22 kg.

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:05.10.2010
	Decision : Committee decided to defer the case on 05.10.10.			

5	Case No.:17/48/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved												
	HQ File :01/82/050/01622/AM09/	RLA File :05/24/040/00703/AM09/	Lic.No/Date:0510235842 05.02.2009	Defer Date:												
	Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Cefuroxime Axetil Amorphous</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Cefuroxime Axetil Crystalline</td><td>1.05 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>2.43 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg	2.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Cefuroxime Axetil Amorphous	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg												
		2.	Acetone	2.43 kg												

6	Case No.:55/5/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00089/AM11/	RLA File :09/24/040/00462/AM09/	Lic.No/Date:0910037899 13.05.2009	Defer Date:
	Decision : Committee considered case as per agenda and in light of Sub- Committee report (visit to the plant was made on 13 th & 14 th Aug. 2010) and in			

consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Sl.No.	Import items	Wastage allowed
Enoxaparin Sodium 30mg Pre filled Syringes (Injectable) Injectable	1.	Heparin Sodium Powder	10 %
	2.	Barrel Syringes Glass	28%
	3.	Needle Shield Rubber	28%
Enoxaparin Sodium 40mg Pre filled Syringes (Injectable) Injectable	4.	Plunger Stoppers Rubber	28%
	5.	Plunger Rods Plastic	8%
	6.	Preventis Plastic	Net + 5% (if exported with Preventis)
Enoxaparin Sodium 60mg Pre filled Syringes (Injectable) Injectable	7.	Anti Factor Xa Test Kits Kits	As applied
	8.	Anti Factor IIa Test Kits Kits	As applied
	9.	Analytical Columns Kits	As applied
Enoxaparin Sodium 80mg Pre filled Syringes (Injectable) Injectable	10.	Analytical Guard Columns Kits	As applied
	11.	Medical Grade Paper Paper	As per packing policy
	12.	Tubing Plastic	As applied
Enoxaparin Sodium 100mg Pre filled Syringes (Injectable) Injectable	13.	Anti Factor Xa Kits	As applied
	14.	Anti Factor IIa Kits	As applied
	15.	N.M.R. Standard Kits	As applied
Enoxaparin Sodium 120mg Pre filled Syringes (Injectable) Injectable	16.	Mol.Wt.Standard Kits	As applied

RA concerned may take further necessary action as per above decision of NC.

Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:

Decision : Committee considered case as per agenda and in light of Sub- Committee report (visit to the plant was made on 13th & 14th Aug. 2010) and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Sl.No.	Import items	Wastage allowed
Fondaparinux Sodium Injection 2.5mg/0.5ml Pre-filled Syringes,US Injectable	1.	Fondaparinux Sodium Powder	10 %
	2.	Barrel Syringes Glass	28%
	3.	Needle Shield Rubber	28%
Fondaparinux Sodium Injection 5mg/0.4ml Pre-filled Syringes,US Injectable	4.	Plunger Stoppers Rubber	28%
	5.	Plunger Rods Plastic	8%
	6.	Preventis Plastic	Net + 5% (if exported with Preventis)
Fondaparinux Sodium Injection 7.5mg/0.6ml Pre-filled Syringes,US Injectable	7.	Anti Factor Xa Test Kits Kits	As applied
	8.	Anti Factor IIa Test Kits Kits	As applied
	9.	Analytical Columns Kits	As applied
Fondaparinux Sodium Injection 10mg/0.8ml Pre-filled Syringes,US Injectable	10.	Analytical Guard Columns Kits	As applied
	11.	Medical Grade Paper Paper	As per packing policy
	12.	Tubing Plastic	As applied
	13.	Filter Plastic	As applied
	13.	Anti Factor Xa Kits	As applied
	14.	Anti Factor IIa Kits	As applied
	15.	N.M.R. Standard Kits	As applied
	16.	Mol.Wt.Standard	As applied

		Kits	
	RA concerned may take further necessary action as per above decision of NC.		

8	Case No.:38/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00475/AM11/	RLA File :09/70/040/00114/AM10/	Lic.No/Date:0910039454 01.10.2009	Defer Date:02.11.2010
	Decision Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			

9	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			

10	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	Lic.No/Date:0910039743 28.10.2009	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			

11	Case No.:44/15/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00481/AM11/	RLA File :31/24/040/00135/AM10/	Lic.No/Date:3110040400 29.10.2009	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			

12	Case No.:80/9/82-ALC4/2010	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM11/	RLA File :09/24/040/00317/AM10/	Lic.No/Date:0910040192 10.12.2009	Defer Date:05.10.10
	Decision : Committee decided to defer the case on 05.10.10 for comments of D/o Pharmaceuticals.			

13	Case No.:13/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010	Status:Case
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			07.09.2010	Deferred
	HQ File :01/82/050/00848/AM10/	RLA File :05/24/040/00413/AM10/	Lic.No/Date:0510255096 22.12.2009	Defer Date:05.10.2010
	Committee decided to defer the case on 05.10.10 for comments of D/o Pharmaceuticals.			

14	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			

15	Case No.:60/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00275/AM11/	RLA File :09/24/040/00394/AM10/	Lic.No/Date:0910040426 24.12.2009	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for comments of D/o Pharmaceuticals.			

16	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved																			
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/16/2008/Ch.II dated 22.07.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																						
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ethyl Methoxy Crylene</td><td rowspan="4">1 kg</td><td>1.</td><td>4-methoxy Benzophenone</td><td>0767kg</td></tr> <tr> <td>2</td><td>Ethyl Cyanoacetate</td><td>0.409 kg</td></tr> <tr> <td>3</td><td>Toulene</td><td>0.500kg</td></tr> <tr> <td>4</td><td>Methanol</td><td>0.400 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg	2	Ethyl Cyanoacetate	0.409 kg	3	Toulene	0.500kg	4	Methanol	0.400 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Ethyl Methoxy Crylene	1 kg	1.	4-methoxy Benzophenone	0767kg																			
		2	Ethyl Cyanoacetate	0.409 kg																			
		3	Toulene	0.500kg																			
		4	Methanol	0.400 kg																			
	RA concerned may take further necessary action as per above decision of NC.																						

17	Case No.:79/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00113/AM11/	RLA File :09/24/040/00413/AM10/	Lic.No/Date:0910040795 02.02.2010	Defer

Decision : Committee decided to defer the case on 02.11.10 for comments of T.A.				Date:02.11.2010
18	Case No.:65/9/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00280/AM11/	RLA File :09/24/040/00434/AM10/	Lic.No/Date:0910041039 22.02.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			
19	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case on 02.11.10 for comments of D/o Pharmaceuticals.			
20	Case No.:15/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00230/AM11/	RLA File :03/94/040/01096/AM10/	Lic.No/Date:0310567042 29.03.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items
	Trisodium NTA (Nitro tri acetic acid , Trisodium salt) Assay – 99% (± 1%)	1 kg	1.	NTA Acid (nitrilo tri Acetic acid) Assay – 99% (± 1%)
RA concerned may take further necessary action as per above decision of NC.				
21	Case No.:22/9/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00237/AM11/	RLA File :03/94/040/01136/AM10/	Lic.No/Date:0310567221 30.03.2010	Defer Date:02.11.2010
	Decision :The Committee decided to call for Central Excise certified Production and Consumption data and deferred the case for 02.11.10.			
22	Case No.:43/15/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred

HQ File :01/82/050/00480/AM11/	RLA File :52/24/040/00041/AM10/	Lic.No/Date:5210030155 31.03.2010	Defer Date:02.11.2010
Decision :Committee decided to remind the firm for furnishing information sought by D/o C&PC vide their Ir. Dt.20.07.2010 and deferred the case for 02.11.10.			

23	Case No.:106/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00321/AM11/	RLA File :03/94/040/01141/AM10/	Lic.No/Date:0310568171 06.04.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

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Case No.:128/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00343/AM11/	RLA File :03/94/040/00051/AM11/	Lic.No/Date:0310571318 26.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Antifungal Extra Thick (Product Code No.59432900)	1 Kg.	1.	Petrolatum White Fonoline Petrolatum (WF)	0.4080 kg
		2.	White Mineral Oil Kyadol	0.0408 kg
		3.	Lanette O Cetearyl Alcohol	0.0612 kg
		4.	Cellulose Gum Akucell AF 2781	0.0306 kg
		5.	Karaya Gum Powder	0.0714 kg
		6.	Benzethonium Chloride Lonza Guard	0.00133 kg
		7.	Diazolidinyl Urea Germal II	0.00204 kg
		8.	Methyl Glucose Dioleate Glucate DO	0.0510 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:129/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00344/AM11/	RLA File :03/94/040/00049/AM11/	Lic.No/Date:0310571317 26.04.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated			

18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Antifungal Greaseless (Product Code No.59432800)	1 Kg.	1.	Allantoin)	0.00204 kg
		2.	Petrolatum Super White Propet (SWP)	0.1530 kg
		3.	Cetearyl Alcohol Lanette O	0.0612 kg
		4.	Emulgade F	0.0714 kg
		5.	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg
		6.	Wickenol 163	0.0204 kg
		7.	Diazolidinyl Urea Germal II	0.00204 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:130/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00345/AM11/	RLA File :03/94/040/00038/AM11/	Lic.No/Date:0310571323 26.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Protective Cream (Product Code No.59431100, 59431200, 59431279, 59431379) and Triple Care Cream(Product Code No.59447525)	1 Kg.	1.	Super White Protopet Petrolatum	0.1530 kg
		2.	Lanette O	0.0408 kg
		3.	Emulgade F	0.0714 kg
		4.	Wickenol 183	0.0204 kg
		5.	Aloe Powder TD 13 Spray Dried	0.00383 kg
		6.	Clove Bud Oil	0.00204 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:50/15/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00487/AM11/	RLA File :05/24/040/00040/AM11/	Lic.No/Date:0510263624 04.05.2010	Defer Date:02.11.2010
	Decision : : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

28	Case No.:39/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved										
	HQ File :01/82/050/00476/AM11/	RLA File :11/24/040/00004/AM11/	Lic.No/Date:1110022356 07.05.2010	Defer Date:										
Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg										

29	Case No.:57/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00494/AM11/	RLA File :03/94/040/00097/AM11/	Lic.No/Date:0310573529 10.05.2010	Defer Date:02.11.2010
Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.				

30	Case No.:45/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00482/AM11/	RLA File :11/24/040/00005/AM11/	Lic.No/Date:1110022402 14.05.2010	Defer Date:02.11.2010
Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.				

31	Case No.:58/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00495/AM11/	RLA File :03/94/040/00158/AM11/	Lic.No/Date:0310574362 14.05.2010	Defer Date:02.11.2010
Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.				

32	Case No.:54/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00491/AM11/	RLA File :03/94/040/00159/AM11/	Lic.No/Date:0310575440 21.05.2010	Defer Date:02.11.2010

Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.

33	Case No.:55/15/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00492/AM11/	RLA File :03/94/040/00168/AM11/	Lic.No/Date:0310575941 25.05.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

34	Case No.:65/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00502/AM11/	RLA File :11/24/040/00006/AM11/	Lic.No/Date:1110022474 26.05.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

35	Case No.:28/15/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00465/AM11/	RLA File :13/24/040/00011/AM11/	Lic.No/Date:1310032259 31.05.2010	
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.15022/6/2010/Ch.II dated 28.07.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
OCTOPUSSY (3-[[[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl]methyl]sulfonyl]-4,5-dihydro-5,5-dimethylisoxazole)	1 kg	1.	Glyoxalic acid 50% Min.	0.790 Kg
		2	Hydroxylamine Sulfate	0.438 kg
		3	Bromine	1.670 Kg
		4	Thiourea	0.298 kg
		5.	1-Methyl-3-(trifluoromethyl)-1H pyrazole	0.678 kg
		6	n-Butyl Acetate	2.164 Kg
		7	Potassium Carbonate	0.546 Kg
		8	Acetonitrile	1.790 Kg

RA concerned may take further necessary action as per above decision of NC.

36	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:02.11.2010
	Decision :Committee decided to call for DML and Master Batch Formula from the firm and deferred the case for 02.11.10.			

37	Case No.:68/15/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM11/	RLA File :09/24/040/00022/AM11/	Lic.No/Date:0910042203 01.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

38	Case No.:32/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00469/AM11/	RLA File :08/24/040/00072/AM11/	Lic.No/Date:0810089369 02.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

39	Case No.:33/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00470/AM11/	RLA File :08/24/040/00073/AM11/	Lic.No/Date:0810089370 02.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

40	Case No.:64/15/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00501/AM11/	RLA File :11/24/040/00007/AM11/	Lic.No/Date:1110022521 02.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

41	Case No.:70/15/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT	Meet No/Date:23/82-ALC4/2010	Status:Case
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	LTD	07.09.2010	Deferred
HQ File :01/82/050/00507/AM11/	RLA File :03/95/040/00157/AM11/	Lic.No/Date:0310577797 08.06.2010	Defer Date:02.11.2010
Decision : Committee decided to defer the case for 02.11.10 for comments of O/o DC(MSME).			

42	Case No.:72/15/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00509/AM11/	RLA File :03/95/040/00177/AM11/	Lic.No/Date:0310577817 08.06.2010	Defer Date:02.11.2010
Decision Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.				

43

Case No.:69/15/82-ALC4/2010	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00506/AM11/	RLA File :03/95/040/00187/AM11/	Lic.No/Date:0310578078 09.06.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/71/2009/Ch.II dated 30.07.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Isoamyl Phthalate (Di-N- Amylphthalate)	1 kg	1.	Phthalic Anhydride	0. 509kg
		2	Isoamyl Alcohol	0.409 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	Defer Date:02.11.2010
Decision : Committee decided to remind the firm for furnishing information sought by D/o C&PC vide their Ir. Dt.20.07.2010 and deferred the case for 02.11.10.				

45	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:02.11.2010
Decision : Committee decided to defer the case for 02.11.10 for comments of T.A.				

46	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

47	Case No.:1/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00438/AM11/	RLA File :08/24/040/00088/AM11/	Lic.No/Date:0810089940 23.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

48	Case No.:2/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00439/AM11/	RLA File :08/24/040/00087/AM11/	Lic.No/Date:0810089958 24.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

49	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:02.11.2010
	Decision :Committee decided to call for end use of the product from the firm and defer the case for 02.11.02.			

50	Case No.:7/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00444/AM11/	RLA File :08/24/040/00096/AM11/	Lic.No/Date:0810090061 25.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

51	Case No.:9/15/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00446/AM11/	RLA File :03/94/040/00267/AM11/	Lic.No/Date:0310580981 28.06.2010	Defer Date:02.11.2010

Decision : Committee decided to defer the case for 02.11.10 for comments of D/OPharma.

52	Case No.:11/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00448/AM11/	RLA File :08/24/040/00099/AM11/	Lic.No/Date:0810090128 29.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

53	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

54	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

55	Case No.:73/15/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00510/AM11/	RLA File :08/24/040/00091/AM11/	Lic.No/Date:0810090184 30.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to remind the firm for furnishing information sought by D/o C&PC vide their lr. dt. 17.06.10 and deferred the case for 02.11.10.			

56	Case No.:74/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00511/AM11/	RLA File :31/24/040/00042/AM11/	Lic.No/Date:3110043796 30.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o C&PC.			

57	Case No.:76/15/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
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HQ File :01/82/050/00513/AM11/	RLA File :03/95/040/00120/AM11/	Lic.No/Date:0310581500 30.06.2010	Defer Date:05.10.2010
Decision : Committee decided to defer the case for 05.10.10 for comments of D/o Pharmaceuticals.			

58	Case No.:77/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00514/AM11/	RLA File :34/24/040/00074/AM11/	Lic.No/Date:3410027387 30.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

59	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

60

Case No.:79/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00516/AM11/	RLA File :31/24/040/00043/AM11/	Lic.No/Date:3110043814 01.07.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/111/2008/Ch.II dated 14.07.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthocresyl Glycidyl Ether (Phenol Glycidyl Ether)	1 kg	1.	Phenol	0. 627kg
		2	Epechlorohydrin	0.549 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:31/15/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00468/AM11/	RLA File :08/24/040/00107/AM11/	Lic.No/Date:0810090244 02.07.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

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62	Case No.:6/23/82-ALC4/2010	Party Name:BELCO PHARMA	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00774/AM11/	RLA File :05/23/040/00076/AM11/	Lic.No/Date:0510267537 05.07.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

63

Case No.:8/23/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00776/AM11/	RLA File :05/23/040/00070/AM11/	Lic.No/Date:0510267536 05.07.2010	Defer Date:	
Decision : : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg
		3.	Tertiary Butyl Acetate	2.11 kg
		4.	Tetra Hydro Furan	5.63 kg
		5.	2,2-Dimethoxy propane	2.79 kg
		6.	Ketroreducats e YDH/KRED	0.013 kg
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:4/23/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved					
	HQ File :01/82/050/00772/AM11/	RLA File :05/23/040/00078/AM11/	Lic.No/Date:0510267557 06.07.2010	Defer Date:					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 13.09.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					

Katanol 1010 (Di-Propyl Heptyl Phthalate)	1 kg	1.	Propyl Heptanol	0. 746kg
		2	EPhathalic Anhydride	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

65

Case No.:5/23/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00773/AM11/	RLA File :05/23/040/00060/AM11/	Lic.No/Date:0510267605 06.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 13.09.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Katanol 1010 (Di-Propyl Heptyl Phthalate)	1 kg	1.	Propyl Heptanol	0. 746kg
		2	EPhathalic Anhydride	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

66

Case No.:9/23/82-ALC4/2010	Party Name:INDO PHYTCHEM PHARMACEUTICALS	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00777/AM11/	RLA File :05/23/040/00074/AM11/	Lic.No/Date:0510267608 06.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 18/82 meeting held on 29.07.2008 vide case No.15/18/82-ALC4/2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Yohimbine Hydrochloride USP	1 Kg.	1.	Yohimbine Bark (containing Yohimbine content maximum 1-1.2%)	133.44 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:7/23/82-ALC4/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00775/AM11/	RLA File :05/23/040/00067/AM11/	Lic.No/Date:0510267779 08.07.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/59/2005/Ch.II dated 13.10.06& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
- AZODICARBONAMIDE (BLOWING AGENTS) PURITY MINIMUM 99.5% PARTICLE SIZE 4.5-5.5 Micron	1 kg	1.	Azobisformamide crude purity maximum 97% particle size 13-15 Micron.	1.05 KG

RA concerned may take further necessary action as per above decision of NC.

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Case No.:11/23/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00779/AM11/	RLA File :05/23/040/00072/AM11/	Lic.No/Date:0510267865 08.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 13.09.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Katanol 1010 (Di-Propyl Heptyl Phthalate)	1 kg	1.	Propyl Heptanol	0. 746kg
		2	EPhathalic Anhydride	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

69

Case No.:12/23/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00780/AM11/	RLA File :05/23/040/00084/AM11/	Lic.No/Date:0510267866 08.07.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di -Iso –butyl Phthalate (DIBP)	1 kg	1.	Phthalic Anyhydride	0.560kg
		2.	Iso Butanol	0.560kg
		3.	HM-HDPE GRANULES	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

70	Case No.:10/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved																								
	HQ File :01/82/050/00778/AM11/	RLA File :05/23/040/00221/AM10/	Lic.No/Date:0510268000 13.07.2010	Defer Date:																								
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2004/Ch.II dated dated 29.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">4-(Dimethyl Amino)-Pyridine</td><td rowspan="6">1 kg</td><td>1.</td><td>Alumino Silicate Catalyst</td><td>0.0436 kg</td></tr> <tr> <td>2.</td><td>Denatured Ethyl alcohol</td><td>5.34 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>3.22 kg</td></tr> <tr> <td>4.</td><td>Thionyl Chloride</td><td>4.14 kg</td></tr> <tr> <td>5.</td><td>Dimethyl formamide</td><td>1.00 kg</td></tr> <tr> <td>6.</td><td>Toluene</td><td>2.00 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.0436 kg	2.	Denatured Ethyl alcohol	5.34 kg	3.	Methanol	3.22 kg	4.	Thionyl Chloride	4.14 kg	5.	Dimethyl formamide	1.00 kg	6.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.0436 kg																								
		2.	Denatured Ethyl alcohol	5.34 kg																								
		3.	Methanol	3.22 kg																								
		4.	Thionyl Chloride	4.14 kg																								
		5.	Dimethyl formamide	1.00 kg																								
		6.	Toluene	2.00 kg																								

71	Case No.:13/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00781/AM11/	RLA File :05/23/040/00220/AM10/	Lic.No/Date:0510267997 13.07.2010	Defer Date:02.11.2010
	Decision :Committee noted that the firm has not submitted technical information as per App.33 and also C.A./ICWA/Excise certified data and decided to call for such information& decided to defer the case for 02.11.10.			

72	Case No.:14/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00782/AM11/	RLA File :05/23/040/00212/AM10/	Lic.No/Date:0510268833 22.07.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

73	Case No.:15/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00783/AM11/	RLA File :05/23/040/00213/AM10/	Lic.No/Date:0510268834 22.07.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o C&PC.			

74	Case No.:1/23/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00769/AM11/	RLA File :03/94/040/00369/AM11/	Lic.No/Date:0310588661 19.08.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of T.A.			

75

Case No.:2/23/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00770/AM11/	RLA File :03/95/040/00346/AM11/	Lic.No/Date:0310588665 20.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments dt. 07.09.10 forwarded by Chemical Division of C&PC decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(3-Amino Benzamido) Ethylsulfonyl Ethyl Hydrogen Sulfate (SAMBA AMINE orSAMBA 6)	1 kg	1.	Mono Ethanol Amine	0.326kg
		2.	2- Mercapato Ethanol	0.421kg
		3.	Meta Nitro Benzoic Acid	0.802kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:3/23/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00771/AM11/	RLA File :03/95/040/00388/AM11/	Lic.No/Date:0310588765 20.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/37/2007/Ch.II dated 30.08.10& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
- L Acid or N-Ethyl-1,8-Naptho Lactum	1 kg	1.	1,8-Napthostyryl (1,8-Naptho Lactum)	1.260 KG
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:16/23/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00784/AM11/	RLA File :34/24/040/00114/AM11/	Lic.No/Date:3410027764 20.08.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 24.12.08 & decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty	Sl.No.	Import items	Qty. allowed
4-Methyl-3-decen-5-ol (Undecavertol) (Kakdinol)	1 kg	1.	Propionaleehyde	0.842 Kg
		2.	1-pentanol	0.639kg

RA concerned may take further necessary action as per above decision of NC.

78

Case No.:17/23/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved	
HQ File :01/82/050/00785/AM11/	RLA File :34/24/040/00115/AM11/	Lic.No/Date:3410027765 20.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/30/2007/Ch.II dated 20.04.07& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
- Amyl Salicylate consisting of n-Pentyl Salycilate: 65-70% 2-methyl butyl salcylate:30-35%	1 kg	1.	Pentanol mixture consisting of n-Pentanol 66+/- 2% 2-Methyl Butanol 33+/-2%	0.470kg
		2.	Salicyclic Acid	0.737kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of T.A.			

80	Case No.:19/23/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00787/AM11/	RLA File :03/95/040/00395/AM11/	Lic.No/Date:0310589114 24.08.2010	Defer Date:02.11.2010
	Decision : : Committee considered case as per agenda and in consultation of Technical authorities present in the meeting decided to ratify norms under para 4.7 of			

HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rifapentine 150 mg tablets(Rifapex150 mg)	1 kg	1.	Rifapentine)	1.02kg

RA concerned may take further necessary action as per above decision of NC.

81	Case No.:20/23/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved															
	HQ File :01/82/050/00788/AM11/	RLA File :34/24/040/00117/AM11/	Lic.No/Date:3410027780 24.08.2010	Defer Date:															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="3">4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Thephen-2-Ethylamine</td><td>1.13 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.956 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>1.03 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg	2.	Methanol	1.956 kg	3.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg															
		2.	Methanol	1.956 kg															
		3.	Methylene Chloride	1.03 kg															

82	Case No.:21/23/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM11/	RLA File :03/95/040/00328/AM11/	Lic.No/Date:0310589372 25.08.2010	Defer Date:05.10.2010
	Decision : Committee decided to defer the case for 05.10.10 for comments of C&PC.			

83	Case No.:22/23/82-ALC4/2010	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00790/AM11/	RLA File :03/94/040/00400/AM11/	Lic.No/Date:0310589403	Defer Date:

25.08.2010

Decision : : Committee considered case as per agenda and as per decision taken in meeting No.7/10 dt.17.10.08 and in consultation of Technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ipecacunha extract BP/USP	488.00 kg	1.	Ipecacunha roots	2000.8kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of C&PC.			

85	Case No.:24/23/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00792/AM11/	RLA File :03/94/040/00421/AM11/	Lic.No/Date:0310589680 26.08.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer the case for 02.11.10 for comments of C&PC.			

86	Case No.:25/23/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved									
	HQ File :01/82/050/00793/AM11/	RLA File :03/95/040/00405/AM11/	Lic.No/Date:0310589693 26.08.2010	Defer Date:									
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/75/2008/Ch.II dated 21.06.10 & decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>N-Ethyl Carbazol</td><td>1 kg</td><td>1.</td><td>Carbazole</td><td>0.951Kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Ethyl Carbazol	1 kg	1.	Carbazole
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
N-Ethyl Carbazol	1 kg	1.	Carbazole	0.951Kg									

87	Case No.:26/23/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE	Meet No/Date:23/82-ALC4/2010	Status:Case
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	LIMITED	07.09.2010	Approved	
HQ File :01/82/050/00794/AM11/	RLA File :52/24/040/00011/AM11/	Lic.No/Date:5210031750 26.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/118/2004/Ch.II dated 16.09.08& decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(3-Amino Phenyl Sulfonamide) Nepthalene 6,8 Disulfonic Acid.	1 kg	1.	Beta Naphthol	0.875Kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:27/23/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00795/AM11/	RLA File :09/24/040/00216/AM11/	Lic.No/Date:0910043307 26.08.2010	Defer Date:02.11.2010
	Decision : : Committee decided to defer the case for 02.11.10 for comments of T.A.			

89	Case No.:28/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00796/AM11/	RLA File :09/24/040/00198/AM11/	Lic.No/Date:0910043308 26.08.2010	Defer Date:05.10.2010
	Decision :Committee decided to defer case for 05.10.2010 for comments of Department of Pharmaceuticals.			

90

Case No.:29/23/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
HQ File :01/82/050/00797/AM11/	RLA File :09/24/040/00215/AM11/	Lic.No/Date:0910043311 27.08.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg
		2.	Veratic Acid	0.56 kg

	3.	Methanol	0.45 kg
	4.	Toluene	0.57 kg
	5.	1,4-Dibromobutane	0.84 kg

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Approved
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:
	Decision : Committee decided to defer the case for 02.11.10 for comments of D/o Pharmaceuticals.			

92	Case No.:31/23/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00799/AM11/	RLA File :05/24/040/00193/AM11/	Lic.No/Date:0510271761 30.08.2010	Defer Date:02.11.2010
	Decision : : Committee decided to defer the case for 02.11.10 for comments of T.A.			

93	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2010 07.09.2010	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:02.11.2010
	Decision : : Committee decided to defer the case for 02.11.10 for comments of T.A.			

Outside Agenda :- The firm M/s Global Calcium Pvt. Ltd. the submitted a representation dt.03.09.10 mentioning that for two Advance Authorisations considered in Meeting no. 19/11 & 20/11, different norms have been fixed for import item Calcium Gluconate (Oral Grade) where the export product are same. The committee noted that in AA 0710045975 dt.11.07.06, the quantity allowed is less than as allowed in AA0710045439 dt.26.04.07 . In the later license, quantity allowed is 1.09kg/kg of export product and thus the NC decided to allow same quantity of import item Calcium Gluconate (Oral Grade), i.e., 1.09kg/kg of export product in AA 0710045975 dt.11.07.06 also with no other change in earlier NC decision.